

**IN THE COURT OF SESSIONS JUDGE, MAHILA COURT,
PERAMBALUR.**

**Present: Thiru. S. Giri, B.Sc., M.L.,
Sessions Judge,
Mahila Court, Perambalur.**

Wednesday, this the 7th day of April, 2021.

E. Bail No.265/2021.

Mani, 24/2020,
S/o. Poomalai,
Eraiur Village,
Kallakurichi District.

... Petitioners/Accused.

-vs-

State represented by
the Inspector of Police,
Mangalamedu Police Station,
Crime No. 1427/2020.

... Respondent/Complainant.

Offences u/Ss. Girl Missing @ 5(1) r/w 6 of POCSO Act 2012 r/w Sec.3(1)(w) (1), 3(2)(v-a) of SC/ST POA Amendment Act. @ 366(A) & 5(1) r/w (6) POCSO Act 2012 r/w 3(1)(w)(1), 3(2)(v-a) of SC/ST POA Amendment Act & 9 Child Marriage Act.

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Petition dated 29.03.2021 filed U/s.439(ii) of Cr.P.C for relaxation of conditions. As per the conditions imposed on the petitioner, he was directed to sign before this Court weekly once every Monday at 10.00 a.m. until further orders, as per the order passed in E-Bail No.39/2021, dated 18.01.2021.

This petition coming on this day before me for order in the presence of Thiru. M. Arun, Advocate for the petitioner and of the Special Public Prosecutor for the State and upon hearing both sides, perusing the petition and other relevant records, this Court has delivered the following...

ORDER


This petition has been filed by the petitioner to relax the conditions U/s. 439 (ii) of Cr.P.C. on the file of the respondent.

The learned Counsel for the petitioner submitted that the petitioner/accused is observing the conditions from 25.01.2021 regularly for past 8 weeks i.e. to till date without fail and that he is dally labour and only a sole breadwinner of his family and that if the condition is existing, it is not possible for him to do his work and to comply the conditions imposed on him and hence, prays to relax the conditions.

The learned Special Public Prosecutor submitted that the conditions complied by the petitioner is not sufficient and prays to dismiss the petition.

Submissions of both sides heard. It is admitted that the accused has complied the conditions from 25.01.2021 regularly for past 8 weeks i.e. to till date without fail. No serious objections raised. Considering the above facts, condition is modified that the petitioner/accused shall appear and should sign before this Court on Every 1st working day of month until further orders.

Pronounced by me through E-bail, this the 07th day of April, 2021.


7/4/2021.
Sessions Judge,
Mahila Court, Perambalur.

Copy to

1. The Special Public Prosecutor, Perambalur.
2. The Inspector of Police, Mangalamedu Police Station, Perambalur.
3. The Advocate for the petitioner.

**IN THE COURT OF SESSIONS JUDGE, MAHILA COURT,
PERAMBALUR.**

**Present: Thiru. S. Giri, B.Sc., M.L.,
Sessions Judge,
Mahila Court, Perambalur.**

Wednesday, this the 7th day of April, 2021.

E. Bail No.278/2021

T. Ramesh, 36/2021,
S/o. Tangavel,
Mariyammal Kovil Street, Vellur Post,
Perambalur Taluk and District.

... Petitioners/Accused.

-vs-

State represented by
the Inspector of Police,
Padalur Police Station,
Cr.No.157/2016.
Offence U/S.366 r/w 109 of IPC

... Respondent/Complainant.

Petition dated 31.03.2021 filed U/s.439(ii) of Cr.P.C for relaxation of conditions. As per the conditions imposed on the petitioner, he was directed to sign before this Court Every Monday on 09.11.2020 to 29.03.2021 until further orders, as per the order passed in E-Bail No.783/2020, dated 02.11.2020.

This petition coming on this day before me for order in the presence of Thiru. E. Valluvan Nambi, Advocate for the petitioner and of the Special Public Prosecutor for the State and upon hearing both sides, perusing the petition and other relevant records, this Court has delivered the following...

ORDER

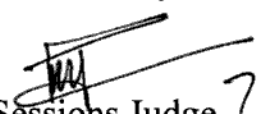
This petition has been filed by the petitioner to relax the conditions U/s. 439 (ii) of Cr.P.C. on the file of the respondent.

The learned Counsel for the petitioner submitted that the petitioner/accused is observing the conditions from Every Monday on 09.11.2020 to 29.03.2021 to till date without fail and that the petitioner/accused is the sole breadwinner of the family and that if the condition is existing, it is not possible for him to do his work and to comply the conditions imposed on him and hence, prays to relax the conditions.

The learned Special Public Prosecutor submitted that the conditions complied by the petitioner is not sufficient and prays to dismiss the petition.

Submissions of both sides heard. It is admitted that the accused has complied the conditions from Every Monday on 09.11.2020 to 29.03.2021 to till date without fail. No serious objections raised. Considering the above facts, condition is modified that the petitioner/accused shall appear and should sign before this Court on Every 1st working day of Month until further orders.

Pronounced by me through E-bail, this the 07th day of April, 2021.


Sessions Judge, 7/4/2021
Mahila Court, Perambalur.

Copy to

1. The Special Public Prosecutor, Perambalur.
2. The Inspector of Police, Padalur Police Station, Perambalur.
3. The Advocate for the petitioner.

**IN THE COURT OF SESSIONS JUDGE, MAHILA COURT,
PERAMBALUR.**

**Present: Thiru. S. Giri, B.Sc., M.L.,
Sessions Judge,
Mahila Court, Perambalur.**

Wednesday, this the 7th day of April, 2021:

E. Bail No.279/2021.

Krishnan, 25/2020,
S/o. Thirunavukkarasu,
No.3/1, Purusothamanachiyar Street,
Ariyalur Taluk and District.

... Petitioners/Accused.

-vs-

State represented by
the Inspector of Police,
Kunnam Police Station,
Crime No. 865/2020.

... Respondent/Complainant.

Offences u/Ss. Girl Missing @ 9 Child Marriage Act and 5(l) r/w 6 of POCSO
Act 2012.

* * * * *

Petition dated 31.03.2021 filed U/s.439(ii) of Cr.P.C for relaxation
of conditions. As per the conditions imposed on the petitioner, he was
directed to sign before this Court daily at 10.00 a.m. until further orders, as
per the order passed in E-Bail No.107/2021, dated 10.02.2021.

This petition coming on this day before me for order in the
presence of Thiru. M. Rajkumar, Advocate for the petitioner and of the
Special Public Prosecutor for the State and upon hearing both sides,
perusing the petition and other relevant records, this Court has delivered the
following...

ORDER


This petition has been filed by the petitioner to relax the conditions U/s. 439 (ii) of Cr.P.C. on the file of the respondent.

The learned Counsel for the petitioner submitted that the petitioner/accused is observing the conditions from 11.02.2021 to till date without fail and that he is poor family, the petitioner/accused is will not tamper with any witness, he will not abscond and that if the condition is existing, it is not possible for him to do his work and to comply the conditions imposed on him and hence, prays to relax the conditions.

The learned Special Public Prosecutor submitted that the conditions complied by the petitioner is not sufficient and prays to dismiss the petition.

Submissions of both sides heard. It is admitted that the accused has complied the conditions from 11.02.2021 to till date without fail. No serious objections raised. Considering the above facts, condition is modified that the petitioner/accused shall appear and should sign before this Court on 1st working day of Every Month until further orders.

Pronounced by me through E-bail, this the 07th day of April, 2021.


7/4/2021
Sessions Judge,
Mahila Court, Perambalur.

Copy to

1. The Special Public Prosecutor, Perambalur.
2. The Inspector of Police, Kunnam Police Station, Perambalur.
3. The Advocate for the petitioner.